

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 107
CP(IB) 765 of 2019

Order under Section 9 IBC

IN THE MATTER OF:

Tata International Singapors PTE Ltd
V/s
J Ambitions Coal & Minerals Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..16/08/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Operational Creditor : Learned Counsel, Mr. Abhinav P Dhonodkar
For the Corporate Debtor : Learned Counsel, Ms. Aditi Tiwari

ORDER

Learned Counsel for the Operational Creditor makes statement that matter is settled and wish to withdraw the application. Permission is granted.

Accordingly, CP (IB) 765 of 2019 is withdrawn and stands disposed of.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Sweta

(MADAN B. GOSAVI)
MEMBER (JUDICIAL)